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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE
NEW DELHI

NOTIFICATION No. 6 (RE-2005)/2004-2009

DATED 04th June, 2005

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.1 of the EXIM policy, 2002-2007, as amended, the Central Government hereby makes the following amendments in the EXIM Policy, 2002-2007 (as amended upto 31.3.2003):

In Para 3.7.2.1, after Note 7 of sub para (vii) (as inserted vide Notification No. 38/RE2003/2002-2007 dated 21.4.2004) the following shall be inserted, namely:

“Note 8: CENVAT/Drawback: Additional Customs duty/excise duty paid in cash or through debit under the DFCE entitlement certificate shall be adjusted as CENVAT credit or Duty Drawback as per rules framed by the Department of Revenue.

Note 9: It shall be necessary that the FOB value of exports (including the exports under Note 1 & Note 6

above) during the licensing year 2003-04 does not fall below the FOB value of exports (including the exports under Note 1 & Note 6 above) in the previous licensing year. ”

This issues in Public interest.

Sd/-
(K. T. CHACKO)
Director General of Foreign Trade and
Ex Officio Additional Secretary to the Government of India

(Issued from F. No. 1/94/180/Public Notice/AM04/PC.IV)